SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ISANGO INDIA PRIVATE LIMITED

1	Name of Corporate Person	ISANGO INDIA PRIVATE LIMITED
2	Date of incorporation of corporate Person	21/08/2006
3	Authority under which corporate Person is incorporated / registered	Registrar of Companies, NCT of Delhi
4	Corporate Identity Number of corporate Person	U72200DL2006FTC401368
5	Address of the registered office of corporate Person	Unit no. 817, 8th Floor in Pearl Omaxe Tower Netaji Subhash ,Place, Pitampura, New Delhi - 110034
6	Liquidation commencement date of corporate person	14th Day March, 2023
7	Name, Address, Email Address, Telephone Number and the registration number of the Liquidator	CS Sanjay Khandelwal E-7/12, LGF, Malviya Nagar, New Delhi - 110017 Email: sanjay918@gmail.com Ph. No.- 9899516433 /9289444666 Regn.No:IBBI/IPA-002/IP-N00175/2017-18/10447
8.	Last date for submission of claims	13th Day April, 2023

Notice is hereby given that the Company, Isango India Private Limited has commenced voluntary liquidation on 14th Day March, 2023.

The stakeholders of Isango India Private Limited are hereby called upon to submit a proof of their claims, on or before 13th Day April, 2023, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of the Liquidator:

SANJAY KHANDELWAL
Regd. No.
IBBI/IPA-002/
IP-N00175/2017-18/
10447
INSOLVENCY PROFESSIONAL

Sanjay Khandelwal
Regn No: IBBI/IPA-002/IP-N00175/2017-18/10447

Date: 14.03.2023
Place: New Delhi

CERTIFIED TRUE COPY OF RESOLUTION PASSED AT EXTRA-ORDINARY GENERAL MEETING OF ISANGO INDIA PRIVATE LIMITED HELD ON TUESDAY, 14TH Day of March, 2023 AT 11:00 A.M. AT THE REGISTERED OFFICE OF THE COMPANY AT UNIT NO.817, 8TH FLOOR IN PEARL OMAXE TOWER NETAJI SUBHASH PLACE, PITAMPURA, NEW DELHI-110034

APPROVAL FOR VOLUNTARY LIQUIDATION

"**RESOLVED THAT** pursuant to the provisions of Section 59 of the Insolvency and Bankruptcy Code, 2016 read with Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 (including any statutory modification(s) or re-enactment thereof for the time being in force) and other applicable provisions, if any and in accordance with the provisions of the Articles of Association of the Company, consent of the shareholders be and is hereby accorded to wind up the affairs and dissolution of the Company under Voluntary Liquidation with effect from the date of passing of this Resolution".

RESOLVED FURTHER THAT pursuant to the provisions of Section 59 of the Insolvency and Bankruptcy Code, 2016 read with Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 (including any statutory modification(s) or re-enactment thereof for the time being in force) and other applicable provisions, if any and upon passing of this Special Resolution, the process of voluntary liquidation shall be deemed to commence.

RESOLVED FURTHER THAT consent of the Shareholders be and is hereby accorded to close the Bank Account/s of the Company and to transfer all the funds to the new Voluntary Liquidation Account of the Company."

FOR ISANGO INDIA PRIVATE LIMITED

Arunendra B Jain
(Director)
DIN: 07653595
ADD : A-601, Gaurav Garden Complex Chs Ltd, Mira Bhayandar Road, Mira Road East, Thane, Maharashtra -401107

Vineet Goel
(Director)
DIN : 09054167
ADD : 191, Star Apartment, Sec – 9 Rohini, Delhi-110085

Date:14.03.2023
Place: Delhi

CERTIFIED TRUE COPY OF RESOLUTION PASSED AT EXTRA-ORDINARY GENERAL MEETING OF ISANGO INDIA PRIVATE LIMITED HELD ON TUESDAY, 14TH Day of March, 2023 AT 11:00 A.M. AT THE REGISTERED OFFICE OF THE COMPANY AT UNIT NO.817, 8TH FLOOR IN PEARL OMAXE TOWER NETAJI SUBHASH PLACE, PITAMPURA, NEW DELHI-110034

TO CONSIDER THE APPOINTMENT OF LIQUIDATOR AND FIX THE REMUNERATION OF THE LIQUIDATOR

"**RESOLVED THAT** pursuant to Section 59 of the Insolvency and Bankruptcy Code, 2016 read with Regulation 5 and 6 of the Insolvency and Bankruptcy Board of India (voluntary liquidation process) Regulations, 2017 (including any statutory modification(s) or re-enactment thereof for the time being in force) and other related provisions, if any, the consent of the shareholders of the company be and is hereby accorded to appoint Mr. Sanjay Khandelwal, Registered Insolvency Professional having Registration No. IBBI/IPA-002/IP-N00175/2017-18/10447 to act as liquidator of the Company' for the purpose of Voluntary winding up of the affairs and dissolution of the Company at a remuneration of Rs. 4,50,000/- (Rupees Four Lacs Fifty thousand Only) exclusive of applicable rates of taxes and reimbursement of actual out of pocket expenses for the winding up of the affairs of the Company."

"**RESOLVED FURTHER THAT** consent of the Shareholders of the Company be and is hereby accorded to authorize Mr. Sanjay Khandelwal, Registered Insolvency Professional having Registration No, IBBI/IPA-002/IP-N00175/2017-18/10447 (The Liquidator) to exercise all the powers, function and duties as stated under the Insolvency and Bankruptcy Code, 2016 (hereinafter referred to as "the Act") and/or as per the other applicable provisions of the Act and Regulations made thereunder and to exercise all or any the power given to him, expressly or implied, under the provisions of the Act and Regulations as may be applicable, to effectively wind up the affairs and dissolution of the Company."

"**RESOLVED FURTHER THAT** pursuant to the provisions of Section 59 of The Insolvency and Bankruptcy Code, 2016 read with Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 including any statutory modification(s) or re-enactment thereof for the time being in force) and upon the passing of this Special Resolution, the power of the Board of Directors of the Company except as mentioned below shall cease, which powers the Liquidator shall then assume, for the purpose of carrying out his duties and functions as a Liquidator, in order to effect the liquidation of the Company, and for all matters incidental and consequential thereto:

a) To verify claims of all the creditors;

b) To take into his custody or control all the assets, property, effects and actionable claims of the corporate debtor;

c) To evaluate the assets and property of the corporate debtor in the manner as may be specified by the Board and prepare a report;

d) To take such measures to protect and preserve the assets and properties of the corporate debtor as he considers necessary;

e) To carry on the business of the corporate debtor for its beneficial liquidation as he considers necessary.

f) Subject to section 52, to sell the immovable and movable property and actionable claims of the corporate debtor in liquidation by public auction or private contract, with power to transfer such property to any person or body corporate, or to sell the same in parcels in such manner as may be specified;

g) To draw, accept, make and endorse any negotiable instruments including bill of exchange, hundi or promissory note in the name and on behalf of the corporate debtor, with the same effect with respect to the liability as if such instruments were drawn, accepted, made or endorsed by or on behalf of the corporate debtor in the ordinary course of its business;

h) To take out, in his official name, letter of administration to any deceased contributory and to do in his official name any other act necessary for obtaining payment of any money due and payable from a contributory or his estate which cannot be ordinarily done in the name of the corporate debtor, and in all such cases, the money due and payable shall, for the purpose of enabling the liquidator to take out the letter of administration or recover the money, be deemed to be due to the liquidator himself;

i) To obtain any professional assistance from any person or appoint any professional, in discharge of his duties, obligations and responsibilities.

j) To invite and settle claims of creditors and claimants and distribute proceeds in accordance with the provisions of this Code;

k) To institute or defend any suit, prosecution or other legal proceedings, civil or criminal, in the name of on behalf of the corporate debtor;

l) To investigate the financial affairs of the corporate debtor to determine undervalued or preferential transactions;

m) To take all such actions, steps, or to sign, execute and verify any paper, deed, receipt document, application, petition, affidavit, bond or instrument and for such purpose to use the common seal, if any, as may be necessary for liquidation, distribution of assets and in discharge of his duties and obligations and functions as liquidator;

n) To apply to the Adjudicating Authority for such orders or directions as may be necessary for the liquidation of the corporate debtor and to report the progress of the liquidation process in a manner as may be specified by the Board;

o) To perform such other functions as may be specified by the Board from time to time.

"**RESOLVED FURTHER THAT** consent of the Shareholders be and is hereby accorded to authorize Mr. Sanjay Khandelwal, Registered Insolvency Professional to do all the acts and deed for the purpose of opening of requisite Bank accounts under the Insolvency and Bankruptcy Code, 2016 read with Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017, close/operate all the bank accounts in the name of the Company maintained with different Banks and sign, file and furnish all the requisite documents from the date of commencement of liquidation process."

"**RESOLVED FURTHER THAT** consent of the Shareholders be and is hereby accorded to authorize Mr. Sanjay Khandelwal the Registered Insolvency Professional ('the Liquidator') to represent the Company, sign the documents, receive/causes to receive any documents in such capacity and in discharge of his various responsibilities as Liquidator and to appoint any professional as and when required to assist him in the discharge of his duties, obligations and functions including to represent before the various statutory authorities for a reasonable remuneration."

FOR ISANGO INDIA PRIVATE LIMITED

Arunendra B Jain
(Director)
DIN: 07653595
ADD : A-601, Gaurav Garden Complex Chs Ltd, Mira Bhayandar Road, Mira Road East, Thane, Maharashtra -401107

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